

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2

Excise Appeal No. 20614 of 2014

[Arising out of the Order-in-Appeal No.60 & 61/2013-CE dated 21.11.2013
passed by the Commissioner of Central Excise, Customs & Service Tax
(Appeals), Cochin.]

Scotfree Steels Ltd

Viii/781-f, Nina, Kanjikode, Palakkad Dist
Kerala - 678621.

.....Appellant

Versus

Commissioner of Central Excise,

C.R. Building, I S Press Road,
Mananchira, Calicut,
Kerala - 673001

..... Respondent

AND

Excise Appeal No. 20615 of 2014

[Arising out of the Order-in-Appeal No.60 & 61/2013-CE dated 21.11.2013
passed by the Commissioner of Central Excise, Customs & Service Tax
(Appeals), Cochin.]

Muhammed Mustafa,

Managing Director

Viii/781-f, Nina, Kanjikode, Palakkad Dist
Kerala - 678621.

.....Appellant

Versus

Commissioner of Central Excise,

C.R. Building, I S Press Road,
Mananchira, Calicut,
Kerala - 673001

..... Respondent

Appearance:

Mr. B. Raghavendra, Advocate Appeared for Appellant

Mr. Sanjay Venkat, Authorized Representative for Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

FINAL ORDER Nos. 20860-20861 of 2025

Date of Hearing: 19.06.2025

Date of Decision: 19.06.2025

Per: P.A. Augustian

When the appeals came up for hearing, Learned Counsel for the appellant submits that they have not received any instructions from the appellant. The matter had been listed on various occasions on 19.08.2024, 18.09.2024 and also on 10.10.2024, before the Division bench. Thereafter on 20.11.2024, considering the disputed amount, the Appeals were transferred to Single Member Court. Later, Appeals were also posted on 27.05.2025, 10.06.2025 and on today (19.06.2025) also. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(P.A.Augustian)
Member (Judicial)

Sasidhar